

3
O.A. No. 375 of 2009

Order dated: 24.08.2009

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. S.Pattnaik, Ld. Counsel appearing for the applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Respondents appearing on notice.

2. This is the ^{fourth} second round of litigation by the applicant, who having been conferred with temporary status with effect from 1.1.1995 prays for regularization of his service against the vacancy of class IV post.

3. The applicant has also filed a representation at Annexure-A/2, which is till pending. After submission of the representation, the applicant has obtained the vacancy position ^{through} from R.T.I. from the same organization. Since, there is an order dated ^{19.8.05} 19.05.2008 of this Tribunal in this matter on previous occasion to consider the grievance of the applicant pertaining to regularization as against the vacancies available in different HPTs/LPTs in the state of Orissa, Ld. Counsel for the applicant submits that he would make a fresh representation giving all the details about vacancy position obtained through R.T.I. and he will be

satisfied if his representation is disposed of with a reasoned order by Respondent No.1.

4. Accordingly, the applicant is directed to file representation within 15 days and if such a representation is filed, Respondent No.1 is directed to consider and dispose of the same with a reasoned order within a period of 60 days thereafter.

5. With the above observation and direction, the O.A. is disposed of. No costs.

Chank
MEMBER (A)

RK